### <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 18 OF 2018

## Dated: 16<sup>th</sup> May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Kanti Bijlee Utpadan Nigam Limited Vs. Bihar State Power (Holding) Company Limited & Anr		Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Mr. M.G. Ramachandran Ms. Poorva Saigal	
Counsel for the Respondent(s) :	Mr. R.B. Sharma for R.1	

# <u>ORDER</u>

Learned counsel for Respondent No.1 is directed to serve a copy of reply on the appellant.

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 07.06.2018 after serving copy on the other side.

List the matter on 16.07.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk